

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. PAWAN DEV KOTWAL

Civil Appeal No(s). 6803/2015

SANT RAM AND ORS.
ant(s)

Appell

VERSUS

BADRI
dent(s)

Respon

(with appln. (s) for permission to submit additional document(s))

Date : 05/07/2016 This appeal was called on for hearing today.

For Appellant(s)

Mr Karan Mathur, Adv.
Mr. Jayant Mohan, Adv.

For Respondent(s)

Mr. R. D. Upadhyay, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Service is complete.

Parties have not filed statement of case. It is no
more a mandate after the amendment in the Supreme Court
Rules, 2013.

Two weeks time as last opportunity is granted f
or filing affidavit of valuation.
to If affidavit of valuation is filed, registry
le process the matter for being listed before the Hon'b
Court as per rules.

Otherwise, place the matter before the Hon'ble Judge
in Chambers for further directions.

Signature Not Verified

Digitally signed by
SONALI SAUND
Date: 2016.07.06
10:55:30 IST
Reason:

TWAL)

(PAWAN DEV KO
Registrar